

**MINISTRY OF AGRICULTURE, DEPARTMENT OF  
AGRICULTURE AND COOPERATION, CENTRAL INSTITUTE OF  
COASTAL ENGINEERING FOR FISHERY ASSISTANT  
ENGINEER (CIVIL) (GROUP 'B' POSTS) RECRUITMENT  
RULES, 1995**

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**SCHEDULE 1 :-**

**MINISTRY OF AGRICULTURE, DEPARTMENT OF  
AGRICULTURE AND COOPERATION, CENTRAL INSTITUTE OF  
COASTAL ENGINEERING FOR FISHERY ASSISTANT  
ENGINEER (CIVIL) (GROUP 'B' POSTS) RECRUITMENT  
RULES, 1995**

G.S.R. 38, dated 1st January, 1996.-In exercise of the powers conferred by proviso to Art. 309 of the Constitution and in supersession of the Central Institute of Coastal Engineering for Fishery [Assistant Engineer (Civil)] Recruitment Rules, 1989, except as respects things done or omitted to be done before such supersession, the President hereby makes the following rules regulating the method of recruitment to the post of Assistant Engineer (Civil) (Group B) in the Department of Agriculture and Cooperation, Central Institute of Coastal Engineering for Fishery, namely :-

**1. Short title and commencement :-**

(1) These rules may be called the Ministry of Agriculture, Department of Agriculture and Cooperation, Central Institute of Coastal Engineering for Fishery, Assistant Engineer, (Civil) (Group "B" posts) Recruitment Rules, 1995.

(2) They shall come into force on the date of their publication in

the Official Gazette.

**2. Number of the post, classification and scale of pay :-**

The number of the said posts, their classification and the scales of pay attached thereto shall be as specified in Columns (2 ) to (4) of the Schedule annexed to these rules.

**3. Method of recruitment, age-limit and qualification etc. :-**

The method of recruitment to the said post, age-limit, qualifications and other matters relating thereto, shall be as specified in Columns 5 to 14 of the said Schedule.

**4. Disqualifications :-**

No person,-

(a) who has entered into or contracted a marriage with a person having a spouse living, or

(b) who, having a spouse living, has entered into or contracted a marriage with any person, shall be eligible for appointment to the said posts : Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and to other party to the marriage and that there are other ground for so doing, exempt any person from the operation of this rule.

**5. Power to relax :-**

Where the Central Government is of the opinion that it is necessary or expedient so to do it may, by order, for reasons to be recorded in writing. relax any of the provisions of these rules with respect to any class or category of persons.

**6. Saving :-**

Nothing in these rules shall affect reservation, relaxation of age-limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, the Ex-Servicemen and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

**SCHEDULE 1**

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Name of post.	No. of post.	Classification.	Scale of pay.
1	2	3	4
Assistant Engineer	4 *(1995)	General Central Service	2000-60-2300-

(Civil).	*Sub)ect to	Group 'B' Gazetted	EB-75-3200-
	variation	Non Ministerial.	100- 3500.
	dependent on		
	workload.		